

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 602
IB-591/ND/2023
IA/1713/2024 (New IA)

IN THE MATTER OF:

Mr. Ilias Husain

...PETITIONER

Vs.

M/s. Maliha Realtors Pvt. Ltd.

...RESPONDENT

Section

U/s 7 of IB Code, 2016

Order delivered on 15.04.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Financial Creditor :Adv. Tarang Agarwal.
For the Applicant :Adv. Milan Negi, Adv.
Nikhil Jha in IA/1713/2024.
For the Respondent/Corporate Debtor :Adv. Neeraj Yadav for R-3.

ORDER

Ld. Counsel on behalf of the Financial Creditor and Ld. Counsel on behalf of CD are present and submitted that they have filed their reply, however the same is not reflected on the e-portal. Counsel for the CD may approach the Registry and cure the defects so that the same is not reflected on the e-portal. List the matter on **17.05.2024** alongwith **IA/1713/2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)